

sufficient for such a huge population of the State. The main profession of the people living in Western Uttar Pradesh is Agriculture, but agriculture cannot absorb the entire growing population. The intelligent and brilliant students in Western Uttar Pradesh have to go to South India for medical and technical education and are deprived of higher medical and technical education in the absence of sufficient number of medical and engineering colleges there. I request the Central Government to provide more funds to the State Government of U. P. to open more medical colleges, Engineering colleges and Agricultural Universities in Western Uttar Pradesh in the next five year plan.

(iv) Need to construct Sakari-Hasanpur railway line

[*Translation*]

SHRI DASAI CHAUDHARY (Rosera): Mr. Deputy Speaker, Sir, I would like to raise the following under Rule 377. A survey was conducted in 1975-76 for the construction of Sakri-Hasanpur railway line. The survey report is still pending with the Department. This area is very backward and there are no means of communication. A lot of resentment is there among the local people on this issue.

Therefore, Government should take necessary steps immediately for the construction of Sakri-Hasanpur railway line.

[*English*]

(v) Need to draw up an action plan to provide permanent relief to people affected due to drought in Phulbani district of Orissa

SHRI NAKUL NAYAK (Phulbani): Phulbani district of Orissa is predominantly inhabited by Scheduled Castes and Scheduled Tribes. Most of the SC & ST people live in the forest and earn their livelihood by collecting forest produce like flower brooms, Mahua flowers, Mahua seeds, mango seeds and also the roots of some plants. Apart from

this, turmeric is their main cash crop. This district is very famous for the high quality turmeric grown in the hilly land.

Due to some abnormal behaviour of monsoon last year and also due to some peculiar climatic change these forest produce are not grown adequately. Almost a drought situation has been prevailing there. Phulbani is a drought prone district, but this year the situation is worse and due to such adverse climatic condition the people are facing serious financial problem. They are not able to get even minimum daily needs.

As such, I urge the Government to depute a team of experts to undertake a detailed study on the erratic behaviour of monsoon in Phulbani district. An action plan should be immediately drawn up to provide some permanent relief to the people who very often face this kind of situation in that district.

[*English*]

(vi) Need to declare Sawai Madhopur district of Rajasthan as an industrially backward district

DR. KIRODI LAL MEENA (Sawai Madhopur): Sawai Madhopur of Rajasthan is a SC/ST dominated area. It is a reserved constituency on this account. Due to the existence of 7 large and small rivers, there is sufficient supply of water. The Chambal river can be used for generation of power. Due to backwardness, there is a serious problem of starvation and unemployment in the area. Apart from agriculture, industry is a major source of employment. The main Delhi-Bombay broad gauge line passes via Sawai Madhopur. It is a very backward area from the industrial point of view. In 1969-70, a unit of Bombay High was shifted to Mathura (U.P.) from here in spite of its being an appropriate location. Recently, a chemical fertiliser plant of Juhari Agro and Chemical Ltd. had been sanctioned to be set up at a place called Barbara in the district. After having spent seven crore rupees that plant was

[Dr. Kirodilal Meena]

shifted to Kota. The biggest cement plant of Asia is lying closed for the past 2 years and as a result thereof the economy of the district has been badly shaken. The problem of unemployment has also become more acute, but the Government had not declared this district as an industrially backward district.' This district inspite of being an SC/ST dominated area and having sufficient supply of human resources, water resource and mineral wealth is a very backward area. Therefore, the Government should declare Sawai Madhopur district in Rajasthan as an industrially backward district' so that small entrepreneurs may get some incentives and new industries may be set up there.

[English]

(vii) Need for Government to clarify its stand on super issue raised by the U.S. Government

SHRI CHITTA BASU (Barasat): The reported series of hectic meetings and exchanges of views between India and U.S.A. on trade and investment held recently failed to achieve any positive result.

Mrs. Carla Hills, the U.S. trade representative, while explaining the U.S. perception over the matter, is reported to have stated that they (U. S.) did not get anything out of the week-long meetings. She reportedly told our representatives that India was isolated in its stand on the issue of opening of markets and foreign investment. She further alleged that India was being obstructionist in GATT. Finally, she told that the would recommend further action on the "Special 301" issue to the Congress as the end of this matter.

Mr. Robert Mozbacher, the U. S. Commerce Secretary, is also reported to have told the J.B.C., "You give us better intellectual property protection and equity participation, we will give you computers." He also refused to answer whether India would get second super computer.

In this context, it has become clear that U.S.A. wants to resort to 'linkages' which has of late become the hallmark of U.S. policy on bilateral relations.

In this situation, an air of confusion appears to have been created over the trades issue with U.S.A.

The House is entitled to know the Government's mind as to how it proposes to meet the situation.

I request the Government to make a statement in this regard.

MR. DEPUTY SPEAKER: The House stands adjourned for lunch to meet 2.10 P. M.

13.11 hrs.

The Lok Sabha then adjourned for Lunch till ten minutes past Fourteen of the Clock

14.16 hrs.

The Lok Sabha re-assembled after Lunch at sixteen minutes past Fourteen of the Clock

(SHRI JASWANT SINGH *in the Chair*)

[English]

SHRI P.R. KUMARAMANGALAM (Salem): Item No.5 in our List of Business was never brought to the notice of the Business Advisory Committee last week for this week's business. It has suddenly been put in the Revised List of Business which is unusual. We understand that time has also been allotted unusually without bringing it to the notice of the BAC. Therefore, many of the parties are not really ready on the matter. We have not been able to inform the Members appropriately in advance. It has also come in the revised list today. Could I make a request in that since it is highly improper the manner in which it has been put in the Revised List itself, maybe we may do it tomorrow? We are having a BAC meeting at 3 o'clock. It could